



High Court of Tripura
Agartala

Order No. 12

Dated, Agartala, the 25th April, 2013

Hon'ble the Chief Justice has been pleased to order as follows:

1. If a Bail Application (BA) is rejected by the High Court previously filed under section 439, Cr. PC, any subsequent application for bail of same person shall accompany a copy of earlier rejection order;
2. All applications under section 439, Cr. PC shall contain statement in respect of date of arrest, period in police custody, if any, and the period of custody till the date of filing of the petition;
3. Bail Application filed in a particular case after rejection of the earlier application(s) in the same matter shall be listed before the same Hon'ble Judge who rejected the earlier Bail Applications. In case the Judge is not available then the Hon'ble the Chief Justice shall assign the matter to some other Hon'ble Judge.

This will come into force with immediate effect.

By Order,

Sd/-

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5264-5284

April 25, 2013

Copy to:

01. The President, High Court Bar Association, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The President, Tripura Bar Association, Agartala;
04. The Secretary, Tripura Bar Association, Agartala;
05. The Advocate General, Tripura, Agartala;
06. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
07. The Public Prosecutor, High Court of Tripura, Agartala;
08. The Govt. Advocate, High Court of Tripura, Agartala;
09. The i/c. Joint Registrar, High Court of Tripura, Agartala;
10. The Deputy Registrar(s), High Court of Tripura, Agartala;
11. The Assistant Registrar(s), High Court of Tripura, Agartala;
12. The Librarian-cum-RO., High Court of Tripura, Agartala;
13. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
14. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
15. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
16. The Superintendent(s), High Court of Tripura, Agartala;
17. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
18. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
19. The Bench Sections, High Court of Tripura, Agartala;
20. Notice Board of the Court-house; and
21. Order File.

M
25.04.13

(M. Chakrabarti)
Registrar